

**GOVERNMENT OF INDIA
MINISTRY OF AYUSH**

**LOK SABHA
UNSTARRED QUESTION NO.2197
TO BE ANSWERED ON 10th DECEMBER, 2021**

AYUSH SCHEME

2197. SHRI GAJENDRA SINGH PATEL:

Will the Minister of **AYUSH** be pleased to state:

- (a) the areas and names of AYUSH Schemes being implemented in Madhya Pradesh;
- (b) whether any specific scheme of AYUSH is proposed for tribal parliamentary constituencies;
- (c) if so, the details thereof indicating the AYUSH Schemes proposed in Khargone Barwani Parliamentary Constituency; and
- (d) the names of the sectors related to AYUSH in which the Union Government is providing subsidy to the States?

ANSWER

**THE MINISTER OF AYUSH
(SHRI SARBANANDA SONOWAL)**

(a) to (c) Ministry of Ayush is implementing the Centrally Sponsored Scheme of the National AYUSH Mission (NAM) through States/UTs including Madhya Pradesh for development and promotion of AYUSH systems in the country. Grant-in-aid is provided to the States including tribal area as per the proposals received in their State Annual Action Plans (SAAPs). Since, implementation of the programme comes under the purview of concerned State Governments, States are required to identify the activity for tribal area under NAM and include the same in the SAAP as per their requirements in accordance with NAM guidelines. Further, grant-in-aid of Rs. 220.53 Crore including Rs. 11.397 Crore under Tribal Sub-Plan has been released to State Government of Madhya Pradesh till date for different activities of NAM as per the proposal received. Further, under NAM, Ministry of Ayush has approved Rs. 199.75 lakhs during 2018-19 for setting up of 50 bedded integrated AYUSH Hospital at Mandleshwar, Khargone District.

(d) Ministry of Ayush developed a Central Sector Scheme namely establishment of Ayush super specialty hospital/ daycare centres under which financial assistance in the form of interest subsidy is provided to the private investors for Establishment of World Class, State of the Art Super Specialty Hospitals/ Day Care Centres of the systems recognized under Indian Medicine Central Council (IMCC) Act, 1970 or Homeopathic Central Council (HCC) Act, 1973 on Pan India basis.